

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**(IB)-44(PB)/2018**

**IN THE MATTER OF:**

**Oriental Bank of Commerce  
Vs  
Uttam Strips Ltd. & Ors.**

**.... APPLICANT / PETITIONER**

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Financial Creditor:- Mr. S. K. Sharma, Advocate**

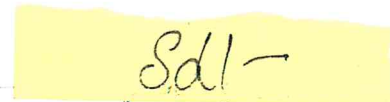
**For the Respondent(s):- Mr. C. S. Chauhan, Advocate  
Ms. Shruti Munjal**

**ORDER**

Learned Counsel for respondent prayed for further time. Time is essence of the Code. However in the interest of justice seven days time is granted to the Respondent / Corporate Debtor by way of last chance. It is made clear that no further opportunity shall be given.

Post the matter on 7<sup>th</sup> March 2018.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**